



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
CP No. (IB)- 96/94(1)/JPR/2021  
Under Section 94(1) of IBC, 2016

**In the matter of:**

**Mrs. Suman Soni (PG to CD G.P. Cottfab Pvt. Ltd.)**

**...Applicant**

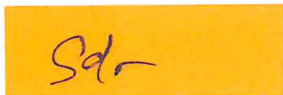
**Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER  
HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : None appeared

**ORDER**

In the present case, the RP had filed IA No. 317/2024 stating that the repayment plan stands rejected by the CoC. Vide order dated 11.06.2024, it was clearly stated that the debtor shall be entitled to file an application for bankruptcy under Chapter IV. Till date, no application for bankruptcy has been preferred by the debtor. In view of the same, it is considered appropriate to disposed off CP No. (IB)-96/94(1)/JPR/2021 with a liberty to the debtor/creditor to seek permission for filing an appropriate application for initiating of bankruptcy, if required.



(Kavita Bhatnagar)  
Technical Member



(Reeta Kohli)  
Judicial Member

April 03, 2025